

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO- 2448
ANSWERED ON- 18/12/2023

Deemed Universities

2448. SHRI G.M. SIDDESHWAR:

SHRI DINESH LAL YADAV “NIRAHUA”:

SHRIMATI PRATIMA MONDAL:

PROF. SOUGATA RAY:

Will the Minister of EDUCATION be pleased to state:

(a) the details/criteria of Educational Institutions granted Deemed-to-be status in the country so far and the details thereof, State-wise;

(b) the name of each Deemed University, purpose of establishment, date of granting approval and the courses that are offered in each of said Deemed Universities;

(c) whether the control of the Government and UGC have over the functioning of Deemed Universities;

(d) the details of basic difference between Ordinary Universities and Deemed Universities;

(e) whether the UPSC/Government approved the educational qualifications of deemed universities for its employment and if so, the details thereof and if not, the reasons therefor; and

(f) whether the Government is aware that Deemed Universities are not following the reservation policies and if so, the details thereof and the response of the Government thereto and the corrective steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (c): State-wise details of Institutions Deemed to be University along with their date of notification and areas in which courses offered, as informed by the University Grants Commission (UGC) are provided at https://www.education.gov.in/parl_ques. Presently, the Institutions Deemed to be Universities are regulated as per the provisions of the UGC (Institutions deemed to be Universities) Regulations, 2023. The Regulations provide for the objectives of these Institutions deemed to be Universities.

(d): Section 2(f) of the UGC Act, 1956 provides that “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the Commission in accordance with the regulations made in this behalf under this Act.

Section 3 of the UGC Act, 1956 provides that the Central Government may, on the advice of the Commission, declare by notification in the Official Gazette, that any institution for higher education, other than a University, shall be deemed to be a University for the purposes of this Act, and on such a declaration being made, all the provisions of this Act shall apply to such institution as if it were a University within the meaning of clause (f) of section 2.

(e): The education qualifications of Institutions deemed to be Universities are valid for Government employment.

(f): The UGC (Institutions deemed to be Universities) Regulations, 2023 provides that Institution deemed to be University shall implement the policy on reservations in admissions and recruitment, in accordance with the provisions of the Constitution of India and any Act of Parliament for the time being in force and disclose all such information on its website.
